

IN THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

APPEAL NO. 15 OF 2021

IN THE MATTER OF:

PRAMOD

... Appellant

Versus

STATE OF UTTAR PRADESH & ORS.

... Respondents

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THROUGH

Priyanka
PRIYANKA SWAMI

Advocate

Counsel for SEIAA, U.P.

Chamber 04, Shivalik Tower

Kaushambi, Ghaziabad

Dated: __.04.2022

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... Appellant

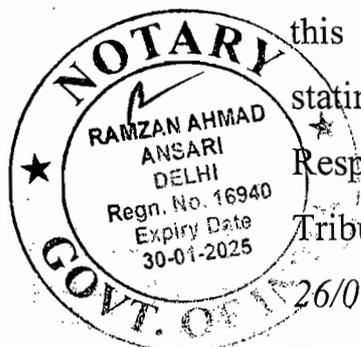
Versus

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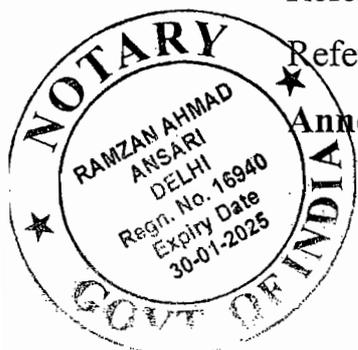
... Respondents

REPLY ON BEHALF OF STATE LEVEL ENVIRONMENT IMPACTASSESSMENT AUTHORITY (SEIAA), UTTAR PRADESH.MOST RESPECTFULLY SHOWETH: -

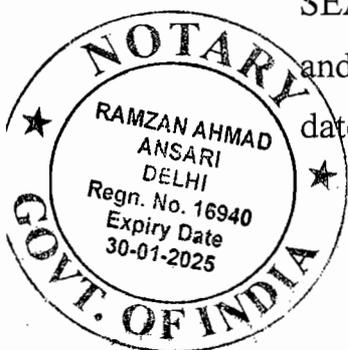
1. That the present appeal has been filed by the appellant, Pramod before this Hon'ble Tribunal against the grant of Environmental Clearance stating that the grant of the same, dated: 26/03/2021 by SEIAA,U.P. i.e. Respondent no. 5 is illegal and has also Prayed before this Hon'ble Tribunal that "To set-aside the impugned Environment Clearance dated 26/03/2021" issued to the Respondent no. 8 i.e. M/s Star Mines, that Permits river bed sand/Bajari/Boulder mining at Gata No.-1, Village



- Bartha Korsi Thesil-Behat, District Saharanpur, U.P. Area measuring 36.00 Ha. has been leased out to Respondent no. 8.
2. That line Application dated 03/05/2020 was made by the project proponent, Shri Deepak Chaudhari (Partner), M/s Star mines, R/o-C-3, Hakeekat Nagar, Near old Tax office, Saharanpur U.P. for issuance of Terms of Reference for the proposed project of Sand/Bajari/Boulder mining at Gata No.-1, Village Bartha Korsi Thesil-Behat, District Saharanpur U.P.
 3. That the case was considered in 466th State Expert Appraisal Committee (SEAC) Meeting Dated 02/06/2020 wherein, a presentation was made by the project proponent through video/teleconferencing/email because of the Covid-19 restrictions along with their consultant M/s Ind Tech House. The committee discussed the matter and recommended to issue the terms of reference TOR for the preparation of EIA regarding the project. Concerned copy of minutes, dated: 02/06/2020 is being filed herewith and marked as **Annexure- A**.
 4. That subsequently, the case was considered in 374th SEIAA Meeting 12/06/2020 wherein, SEIAA agreed with the recommendation of the SEAC to issue the additional ToR's to the title proposal for conducting EIA studies. Concerned copy of minutes, dated: 12/06/2020 is being filed herewith and marked as **Annexure- B**.
 5. It is submitter that, Further, SEIAA, vide letter no. 157/Parya/SEAC/5653/2019 dated: 30/06/2020 issued Terms of Reference for the proposed project. Concerned true copy of Terms of Reference, dated: 30/06/2020 is being filed herewith and marked as **Annexure- C**.



6. That In the light of the issued Terms of Reference' Public Hearing was organized on 19/10/2020 after which the above mentioned project proponent submitted an online Application dated 25/11/2020 for issuance of Environmental Clearance for the proposed project.
7. That the case was considered again in the 509th SEAC Meeting dated 09/12/2020 wherein, a presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions. Concerned copy of minutes, dated: 09/12/2020 is being filed herewith and marked as **Annexure- D**.
8. It is pertinent to mention here that the Project was re- considered in 525th SEAC Meeting Dated 19/02/2021 wherein, Shri Pramod's complaint letter dated: 27/11/2020 (received in Directorate of Environment on 11/12/2020) Wherein, SEAC found no merit in entertaining the complaint dated 27/11/2020 of Shri Pramod and accordingly disposed the complaint. In view of above, the committee recommended to grant the environmental clearance for the project proposal along with general and specific conditions earlier prescribed in 509th SEAC meeting dated 09/12/2020. Concerned copy of minutes, dated: 19/02/2021 is being filed herewith and marked as **Annexure- E**.
9. That Subsequently, the case was considered in 454th SEIAA Meeting 10/03/2021 wherein, SEIAA agreed with the recommendation of the SEAC meeting dated 09/12/2020 to grant EC along with all the general and specific conditions to the title proposal. Concerned copy of minutes, dated: 10/03/2021 is being filed herewith and marked as **Annexure- F**.



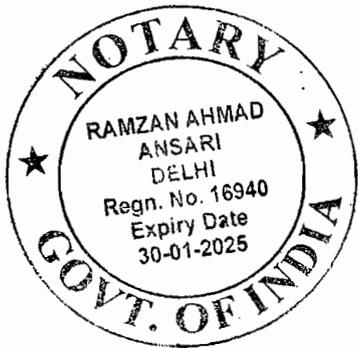
10. That Further, SEIAA, vide letter no. 843/Parya/SEIAA/5989-5653/2020 dated: 26/03/2021 issued Environment Clearance for the proposed project. Concerned copy of Environment Clearance letter, dated: 26/03/2021 is being filed herewith and marked as **Annexure- G**.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- i. Dismiss the Appeal NO. 15 OF 2021 with Exemplary cost Or
- ii. Pass any such other order as may deem fit.

I Identify the Deponent/Exeutants
who has Signed/Put T.I. Before Me.



[Handwritten Signature]

Respondent No.5

Priyanka
THROUGH

PRIYANKA SWAMI

Advocate

Counsel for SEIAA, U.P.

Chamber 04, Shivalik Tower

Kaushambi, Ghaziabad

Dated: __.04.2022

CERTIFIED THAT THE DEPONENT
has solemnly affirmed before me
that the contents of the above which
have been read & explained to him are
true and correct to his knowledge

[Handwritten Signature]
Notary Public Delhi

06 APR 2022

IN THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

APPEAL NO. 15 OF 2021

IN THE MATTER OF:

PRAMOD

... Appellant

Versus

STATE OF UTTAR PRADESH & ORS.

... Respondents

AFFIDAVIT

Affidavit of Sh. Anurag Kumar Yadav, aged about 46 years s/o Sh. P. N. Singh, presently posted as Deputy Director, Directorate of Environment, having office at Directorate of Environment Regional Office Noida, Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed there from.

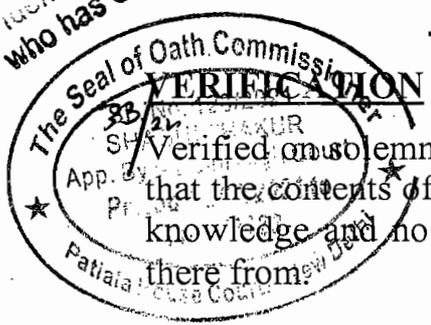
[Signature]

DEPONENT

- 6 APR 2022

Verified on solemn affirmation at New Delhi on this ____ day of April, 2022, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

Identifying the deponent who has signed in My presence



CERTIFIED THAT THE DEPONENT

Sh./Sd. *Anurag Kumar Yadav*.....
 S/o. *P. N. Singh*.....
 R/o. *P.O. Bala Gumbaz Noida (U.P.) District Area*.....
 Identified by *Jaypee Chaudhary (Adv)*.....
 On *6 APR 2022*.....
 that the contents of the affidavit which have been read & explained to him/her are true & correct to his/her knowledge.

[Signature]

DEPONENT

Oath Commissioner, New Delhi

- 6 APR 2022

ANNEXURE - A

8

Minutes of 466th SEAC Meeting Dated 02/06/2020

23.	Working hours/day	8	
24.	No. of worker	10	
25.	No. of vehicles movement/day	15	
26.	Type of Land	Revenue land	
27.	Ultimate of Depth of Mining	20m	
28.	Nearest metalled road from site	450m	
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	0.5 KLD
		Suppression of dust	2.0 KLD
		Plantation	0.5 KLD
		Others (if any)	-
	Total	2.8 KLD	
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Globus environment engineering services SL. NO. 78, VALID TILL 03/04/2021	
31.	Any litigation pending against the project or land in any court	No	
32.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter 609/M/30-MMC/2019-20 Dated 09 December/2019d	
33.	Details of Lease Area in approved DSR	1.0ha	
34.	Proposed CER cost	2.6 lakh	
35.	Proposed EMP cost	Total project cost-1.3 crore	
36.	Length and breadth of Haul Road.	450m & 6m	
37.	No. of Trees to be Planted	300	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-09

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1.

10. Sand/ Bajari/Boulder Mining from Yamuna River at Khand No.-01, Village- Bartha Korsi, Tehsil- Behat, District- Saharanpur, U.P., M/s Star Mines, Leased Area 36.00 Ha. File No. 5653/Proposal No. SIA/UP/MIN/53028/2020

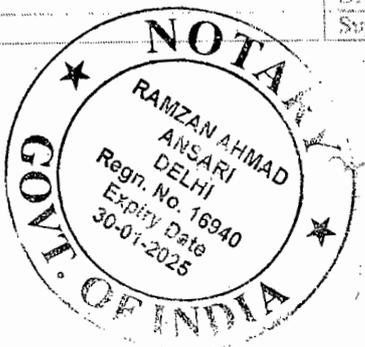
A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:

1. The environmental clearance is sought for Sand/Bajari/Boulder Mining at Gata No.-1, Village- Bartha korsi, Tehsil- Behat, District- Saharanpur, U.P, M/s Star Mines (Leased Area -36.00 Ha)
2. Salient features of the project as submitted by the project proponent:



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1.	On Line Proposal No.	SIA/UP/MIN 53028/2020		
2.	File No. allotted by SEIAA, UP	5653		
3.	Name of Proponent	M/s Star Mines Partner Sri Deepak Chaudhari		
4.	Full correspondence address of proponent and mobile no.	C-33, Hakikat Nagar, Near Old Sales Tax Office Saharanpur.		
5.	Name of Project	Area-36.00 Ha For Sand/Bajari/Boulder Mining at Gata No.-1, Village- Bartha kors, Tehsil- Behat, District- Saharanpur, U.P. M/s Star Mines		
6.	Project Location (Plot, Khata/Gata No.)	Gata No. -1		
7.	Name of Village	Bartha Kors		
8.	Tehsil	Behat		
9.	District	Saharanpur		
10.	Name of River	Yamuna River		
11.	Name of Minor Minerals	Sand/Bajari/Boulder		
12.	Sanctioned Lease Area (in Ha.)	36.00 Ha.		
13.	Max. & Min mRL within lease area	304.0 mRL in & 297.0 mRL		
14.	Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
		A	30°14'0.94"N	77°31'13.91"E
		B	30°14'16.50"N	77°31'24.43"E
		C	30°14'13.69"N	77°31'31.19"E
		D	30°14'19.59"N	77°31'37.85"E
		E	30°14'37.10"N	77°31'40.80"E
		F	30°14'39.19"N	77°31'36.25"E
		G	30°14'26.08"N	77°31'29.05"E
		H	30°14'9.19"N	77°31'2.18"E
15.	Total Geological Reserves:	12,51,498m ³ /Annum		
16.	Total Mineable Reserve	7,67,814m ³ /Annum		
17.	Total Proposed Production in LOI	7,56,000m ³ /Annum		
18.	Proposed Production /year	Year	Production	
		1 st	7,56,000m ³ /Annum	
		2 nd	7,56,000m ³ /Annum	
		3 rd	7,56,000m ³ /Annum	
		4 th	7,56,000m ³ /Annum	
		5 th	7,56,000m ³ /Annum	
		Total	37,80,000 m ³	
19.	Sanctioned Period of Mine lease	5 Years		
20.	Production of mineral/day	3360m ³ /Day		
21.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method		
22.	No. of working days	225 Days		
23.	Working hours/day	8 Hours		
24.	No. of worker	150 Worker		
25.	No. of vehicles movement/day	37 Trucks / Day (Depending on market demand)		
26.	Type of Land	Govt. Land		
27.	Ultimate of Depth of Mining	3.00 m		
28.	Nearest metalled road from site	3.30 Km		
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	1.50 KLD	
		Suppression of dust	17.00 KLD	



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06 APR 2022

		Plantation Others (if any)	4.76 KLD
		Total	18.20(18.00 approx KLD)
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.94 Period of Validity- 31-01-2021	
31.	Any litigation pending against the project or land in any court.	No	
32.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No-3676/ Khanij /2020 Date-12.03.2020	
33.	Details of Lease Area is approved DSR	(Sr. No: 5)	
34.	Proposed CER cost	2% of total project cost ie Rs 2.66,000	
35.	Proposed EMP cost	24.69 Lakhs	
36.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road	
37.	No. of Trees to be Planted	1188 Trees	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-10

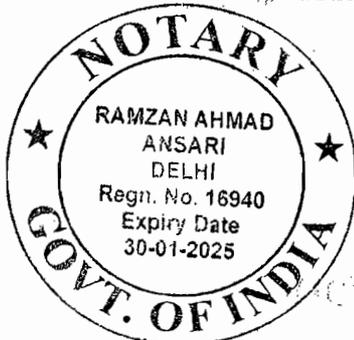
The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1.

11. Khaurawali (Seasonal or Non Perennial River) Sand/ Bajari/ Boulder Mining at Khand No.- 378/2 & 379/2, Village- Sherpur Pelo, Tehsil- Behat, District- Saharanpur, U.P., Shri Aadesh Pandey, Area 7.00 Ha. File No. 5654/Proposal No. SIA/UP/MIN/53061/2020

A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

- The environmental clearance is sought for Sand/Bajari/Boulder Mining at Gata No.-378/2 & 379/2, Village- Sherpur Pelo, Tehsil- Behat, District- Saharanpur, U.P. (Leased Area -7.00 Ha).
- Salient features of the project as submitted by the project proponent:

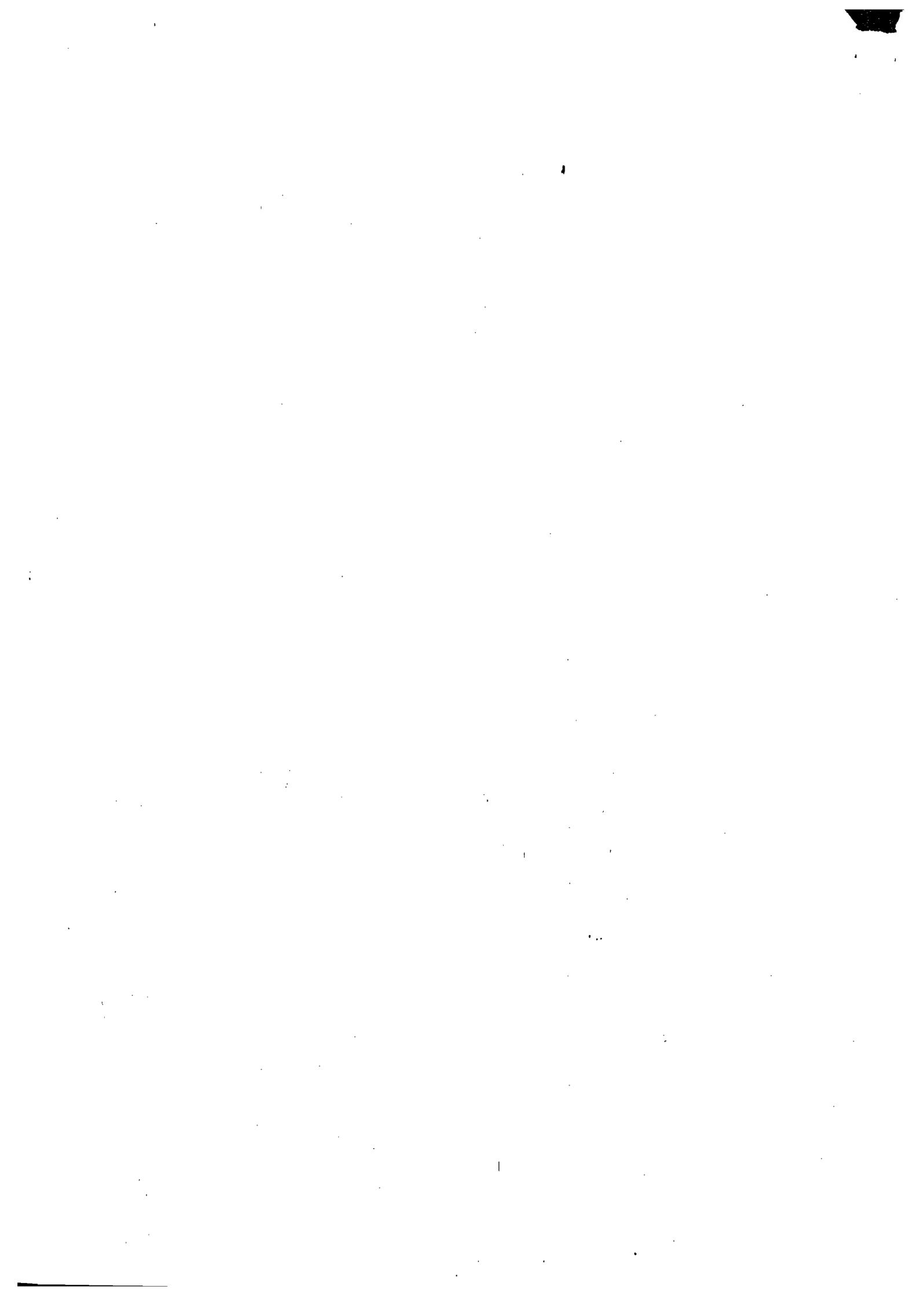
3.	On Line Proposal No.	SIA/UP/MIN 53061/2020
4.	File No. allotted by SELAA, UP	5654
5.	Name of Proponent	Sri Aadesh Pandey
6.	Full correspondence address of proponent and mobile no.	35,36-A, Maan Sarovar, Near Green Park, Harunagla, Saharanpur
7.	Name of Project	Area-7.00 Ha For Sand/Bajari/Boulder Mining at Gata No.-378/2 &



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06 APR 2022



Minutes of the 273rd Meeting of the SEIAA, UP held on 12/06/2022

letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.

- 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7- If the proposed project is situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source.

9. Khanda, Gitti mine at Araj/Gata No.- 02/1, Khand No- 03, Village- Laxhanpura, Tehsil & District- Lalitpur, U.P., Smt. Karuna Parecha Ruchi Satya, Area 1.0 Ha, File No. 5639/Proposal No. SIA/UP/MIN/52734/2020

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR:s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR.

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.

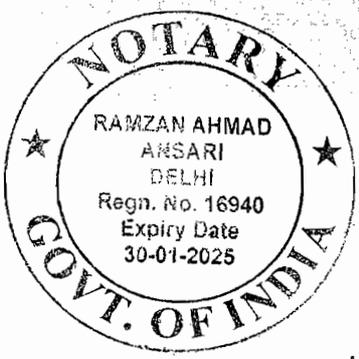
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Page 10 of 10



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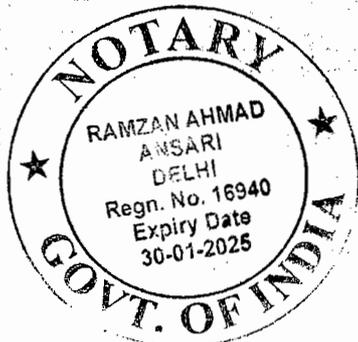
06 APR 2022

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- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.

13. Kheurawal (Seasonal or Non Perennial River) Sand/ Bajari/ Boulder Mining at Khand No- 378/2 & 379/2, Village- Sherour Peld, Tehsil- Behat, District- Saharanpur, U.P., Shri Aadesh Pandey, Area 7.00 Ha, File No. 5654/Proposal No. SIA/UP/MIN/53061/2020

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- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.



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[Signature]
NOTARY DELHI INDIA

06 APR 2022

ANNEXURE - C

Directorate of Environment, U.P.

Vinay Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax: 91-522-2300 543

E-mail : dorupjko@yahoo.com

Website : www.seiaanp.com

To,

Shri Deepak Chaudhari,
R/o C-3, Hakeetkat Nagar,
Near old Tax Office,
Saharanpur, U.P.- 247001

Ref. No. 152/Parya/SEAC/5653/2019

Date: 30 June, 2020

Sub: Terms of Reference for Sand/Bajari/Boulder Mining at Gata No.-1, Village- Bartha korsi, Tehsil- Behat ,District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha)

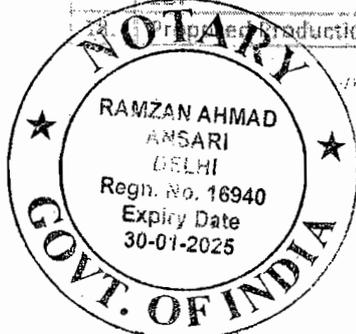
Dear Sir,

Please refer to your application/letter dated 03-05-2020 & 29-05-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 02-06-2020 and SEIAA in its meeting dated 12-06-2020.

A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:

1. The environmental clearance is sought for Sand/Bajari/Boulder Mining at Gata No.-1, Village- Bartha korsi, Tehsil- Behat ,District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha)
2. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN 53028/2020		
2.	File No. allotted by SEIAA, UP	5653		
3.	Name of Proponent	M/s Star Mines Partner Sri Deepak Chaudhari		
4.	Full correspondence address of proponent and mobile no.	C-33, Hakikat Nagar, Near Old Sales Tax Office Saharanpur		
5.	Name of Project	Area-36.00 Ha For Sand/Bajari/Boulder Mining at Gata No.-1, Village- Bartha korsi, Tehsil- Behat ,District- Saharanpur, U.P. M/s Star Mines		
6.	Project Location (Plot/Khasra/Gata No.)	Gata No.-1		
7.	Name of Village	Bartha Korsi		
8.	Tehsil	Behat		
9.	District	Saharanpur		
10.	Name of River	Yamuna River		
11.	Name of Minor Mineral	Sand/Bajari/Boulder		
12.	Sanctioned Lease Area (in Ha.)	36.00 Ha.		
13.	Max. & Min mRL within lease area	304.0 mRL in & 297.0 mRL		
14.	Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
		A	30°14'0.94"N	77°31'13.91"N
		B	30°14'16.50"N	77°31'24.43"N
		C	30°14'13.69"N	77°31'31.19"N
		D	30°14'19.59"N	77°31'37.85"N
		E	30°14'37.10"N	77°31'40.80"N
		F	30°14'39.19"N	77°31'36.25"N
		G	30°14'26.08"N	77°31'29.05"N
		H	30°14'6.19"N	77°31'2.18"N
15.	Total Geological Reserves	12,51,498m ³ /Annum		
16.	Total Mineable Reserve	7,67,814m ³ /Annum		
17.	Total Proposed Production in LOI	7,56,000m ³ /Annum		
	Proposed Production /year	Year	Production	



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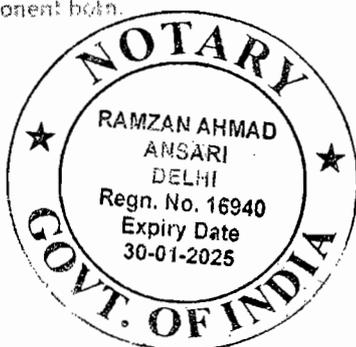
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		1st	7,56,000m ³ /Annum
		2nd	7,56,000m ³ /Annum
		3rd	7,56,000m ³ /Annum
		4th	7,56,000m ³ /Annum
		5th	7,56,000m ³ /Annum
		Total	37,80,000 m ³
19.	Sanctioned Period of Mine lease	5Years	
20.	Production of mine/day	3360m ³ /Day	
21.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method	
22.	No. of working days	225 Days	
23.	Working hours/day	8 Hours	
24.	No. of worker	150 Worker	
25.	No. of vehicles movement/day	373 Trucks / Day (Depending on market demand)	
26.	Type of Land	Govt. Land	
27.	Ultimate of Depth of Mining	3.00 m	
28.	Nearest metalled road from site	3.30 Km	
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	1.50 KLD
		Suppression of dust	12.00 KLD
		Plantation	4.70 KLD
		Others (if any)	
		Total	18.20(18.00 approx KLD)
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.94 Period of Validity- 31-01-2021	
31.	Any litigation pending against the project or land in any court	No	
32.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No.-3676/ Khanij/2020 Date-12.03.2020	
33.	Details of Lease Area in approved DSR	(Sr. No': 5)	
34.	Proposed CER cost	2% of total project cost ie Rs 2,66,000.	
35.	Proposed EMP cost	24.69 Lakhs	
36.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road	
37.	No. of Trees to be Planted	1188 Trees	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category- 1(a) of EIA Notification, 2006 (as amended).

The committee discussed the matter and recommended to issue following terms of reference (TOR) for the preparation of EIA.

- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.

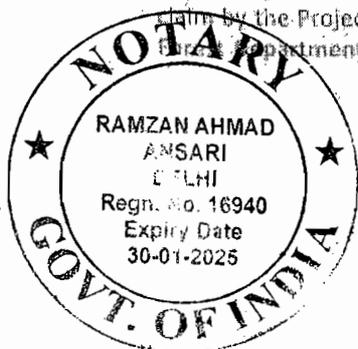


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- 12
- 2) Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
 - 3) MOU signed between the project proponent and the consultant should be submitted.
 - 4) The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
 - 5) The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
 - 6) Public hearing shall be conducted as per EIA notification, 2006 (as amended).
 - 7) SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
 - 8) Latest Site Pit photographs (May-June, 2020) should be submitted with date and time.
 - 9) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
 - 10) A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
 - 11) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
 - 12) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
 - 13) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
 - 14) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
 - 15) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
 - 16) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
 - 17) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
 - 18) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
 - 19) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
 - 20) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests,



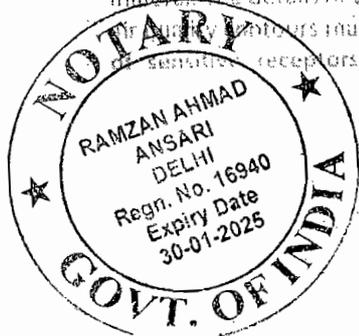
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based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.

- 21) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 22) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 23) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 24) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 25) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 26) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 27) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
- 28) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
- 29) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
- 30) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 31) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The location of sensitive receptors may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind

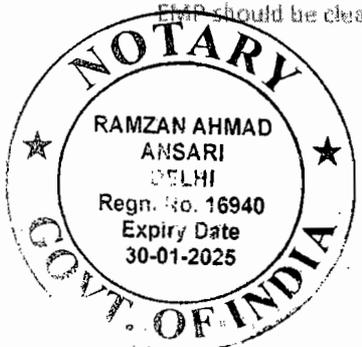


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- 32) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 33) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 34) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 35) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 36) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 37) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
- 38) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
- 39) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 40) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
- 41) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 42) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 43) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 44) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 45) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 46) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 47) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 48) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 49) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.



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- 51) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 52) Besides the above, the below mentioned general points are also to be followed:-
- Executive Summary of the EIA/EMP Report
 - All documents to be properly referenced with index and continuous page numbering.
 - Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - Where the documents provided are in a language other than English, an English translation should be provided.
 - The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(i) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought; as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - As per the circular no. J-11011/618/2010-IA.II(i) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.


(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

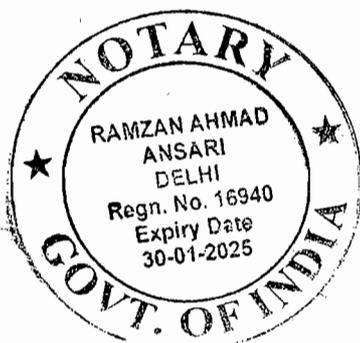
No. 157 / Parya/SEAC/5653/2019

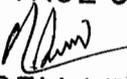
Dated: As above

Copy with enclosure for information and necessary action to:

- The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
- Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
- Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-II, Aliganj, Lucknow.
- District Magistrate, Saharanpur.
- The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
- Copy to Web Master/ guard file.


(Shruti Shukla)
Nodal, SEIAA/
Deputy Director



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ANNEXURE - D

Minutes of 509th SEAC Meeting Dated 09/12/2020

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	period of validity	
31.	Any litigation pending against the project or land in any court	No
32.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No-3308/Khandij/2020 Date- 16.01.2020
33.	Details of Lease Area in approved DSR	(Sr. No: 1)
34.	Proposed CER cost	2% of total project cost i.e. Rs 1,42,000
35.	Proposed EMP cost	15.00 Lakhs
36.	Length and breadth of Haul Road	600 mtr Length & 6m width haulage road
37.	No. of Trees to be Planted	231 Trees

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1 (a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-06

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure-t to the minutes.

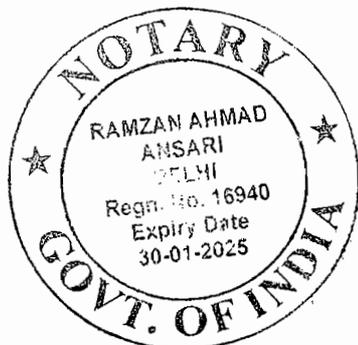
7. Yamuna River Sand/ Bajari/ Boulder Mining at Khand No.-01, Village- BarthaKorsi, Tehsil- Behat, District- Saharanpur, U.P., Shri Deepak Chaudhari, M/s Star Mines, Lease Area 36.00 Ha, File No. 5989/5653/Proposal No. SIA/UP/MIN/58603/2020

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Bajari/Boulder Mining at Gata No-1, Village- BarthaKorsi, Tehsil- Behat, District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 157/Parya/SEAC/5653/2019 dated 30/06/2020.
3. The public hearing was organized on 19/10/2020. Final EIA report submitted by the project proponent on 25/11/2020.
4. Salient features of the project as submitted by the project proponent.

1.	On Line Proposal No.	SIA/UP/MIN 58603/2020
2.	File No. allotted by SEIAA, UP	5989/5653
3.	Name of Proponent	M/s Star Mines Partner Sri Deepak Chaudhari
4.	Full correspondence address of proponent and mobile no.	C-33, Hakikat Nagar, Near Old Sales Tax Office Saharanpur
5.	Name of Project	Area-36.00 Ha For Sand/Bajari/Boulder Mining at Gata No.-1, Village- BarthaKorsi, Tehsil- Behat, District- Saharanpur, U.P.

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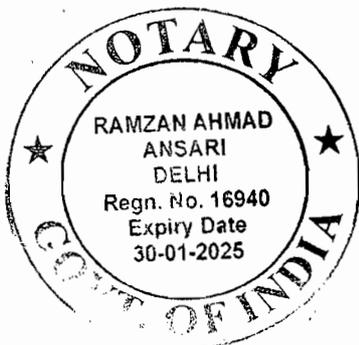


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6.	Project Location (Plot Khata/Cata No.)	M/s Star Mines Cata No.-1																																																																																				
7.	Name of Village	Barha Kori																																																																																				
8.	Tehsil	Behat																																																																																				
9.	District	Saharapur																																																																																				
10.	Name of River	Yamuna River																																																																																				
11.	Name of Minor Mineral	Sand/Bajari/Boulder																																																																																				
12.	Sanctioned Lease Area (in Ha.)	36.00 Ha.																																																																																				
13.	Max. & Min mRL within lease area	304.0 mRL in & 297.0 mRL																																																																																				
14.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr><td>A</td><td>30°14'0.94"N</td><td>77°31'13.91"N</td></tr> <tr><td>B</td><td>30°14'16.50"N</td><td>77°31'24.43"N</td></tr> <tr><td>C</td><td>30°14'13.69"N</td><td>77°31'31.19"N</td></tr> <tr><td>D</td><td>30°14'19.59"N</td><td>77°31'37.85"N</td></tr> <tr><td>E</td><td>30°14'37.10"N</td><td>77°31'40.80"N</td></tr> <tr><td>F</td><td>30°14'39.19"N</td><td>77°31'36.25"N</td></tr> <tr><td>G</td><td>30°14'26.08"N</td><td>77°31'29.05"N</td></tr> <tr><td>H</td><td>30°14'9.19"N</td><td>77°31'2.18"N</td></tr> <tr><td colspan="3" style="text-align: center;">Workable Area</td></tr> <tr> <th>Point</th> <th>Latitude</th> <th>Longitude</th> </tr> <tr><td>A</td><td>30°14'0.94"N</td><td>77°31'13.91"N</td></tr> <tr><td>B</td><td>30°14'16.50"N</td><td>77°31'24.43"N</td></tr> <tr><td>C</td><td>30°14'13.69"N</td><td>77°31'31.19"N</td></tr> <tr><td>D</td><td>30°14'19.59"N</td><td>77°31'37.85"N</td></tr> <tr><td>E</td><td>30°14'37.10"N</td><td>77°31'40.80"N</td></tr> <tr><td>F</td><td>30°14'39.19"N</td><td>77°31'36.25"N</td></tr> <tr><td>G</td><td>30°14'26.08"N</td><td>77°31'29.05"N</td></tr> <tr><td>G-1</td><td>30°14'19.61"N</td><td>77°31'24.67"N</td></tr> <tr><td>G-2</td><td>30°14'18.03"N</td><td>77°31'18.83"N</td></tr> <tr><td>G-3</td><td>30°14'14.79"N</td><td>77°31'13.38"N</td></tr> <tr><td>G-4</td><td>30°14'09.60"N</td><td>77°31'8.74"N</td></tr> <tr><td>H-1</td><td>30°14'6.60"N</td><td>77°31'5.65"N</td></tr> <tr><td colspan="3" style="text-align: center;">Non-Workable Area</td></tr> <tr><td>G</td><td>30°14'26.08"N</td><td>77°31'29.05"N</td></tr> <tr><td>G-1</td><td>30°14'19.61"N</td><td>77°31'24.67"N</td></tr> <tr><td>G-2</td><td>30°14'18.03"N</td><td>77°31'18.83"N</td></tr> <tr><td>G-3</td><td>30°14'14.79"N</td><td>77°31'13.38"N</td></tr> </tbody> </table>	Point	Latitude	Longitude	A	30°14'0.94"N	77°31'13.91"N	B	30°14'16.50"N	77°31'24.43"N	C	30°14'13.69"N	77°31'31.19"N	D	30°14'19.59"N	77°31'37.85"N	E	30°14'37.10"N	77°31'40.80"N	F	30°14'39.19"N	77°31'36.25"N	G	30°14'26.08"N	77°31'29.05"N	H	30°14'9.19"N	77°31'2.18"N	Workable Area			Point	Latitude	Longitude	A	30°14'0.94"N	77°31'13.91"N	B	30°14'16.50"N	77°31'24.43"N	C	30°14'13.69"N	77°31'31.19"N	D	30°14'19.59"N	77°31'37.85"N	E	30°14'37.10"N	77°31'40.80"N	F	30°14'39.19"N	77°31'36.25"N	G	30°14'26.08"N	77°31'29.05"N	G-1	30°14'19.61"N	77°31'24.67"N	G-2	30°14'18.03"N	77°31'18.83"N	G-3	30°14'14.79"N	77°31'13.38"N	G-4	30°14'09.60"N	77°31'8.74"N	H-1	30°14'6.60"N	77°31'5.65"N	Non-Workable Area			G	30°14'26.08"N	77°31'29.05"N	G-1	30°14'19.61"N	77°31'24.67"N	G-2	30°14'18.03"N	77°31'18.83"N	G-3	30°14'14.79"N	77°31'13.38"N
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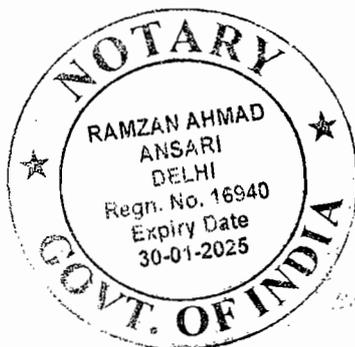


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		G-4	30°14'09.60"N	77°31'2.74"E
		H-1	30°14'6.60"N	77°31'5.65"E
		H	30°14'9.19"N	77°31'2.18"E
15.	Total Geological Reserves	12,51,498m ³ /Annum		
16.	Total Mineable Reserve	7,67,814m ³ /Annum		
17.	Total Proposed Production in LOI	7,56,000m ³ /Annum		
18.	Proposed Production /year	Year	Production	
		1 st	7,56,000m ³ /Annum	
		2 nd	7,56,000m ³ /Annum	
		3 rd	7,56,000m ³ /Annum	
		4 th	7,56,000m ³ /Annum	
		5 th	7,56,000m ³ /Annum	
		Total	37,80,000 m ³	
19.	Sanctioned Period of Mine lease	5 Years		
20.	Production of mine/day	3360m ³ /Day		
21.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method		
22.	No. of working days	225 Days		
23.	Working hours/day	8 Hours		
24.	No. of worker	150 Worker		
25.	No. of vehicles movement/day	373 Trucks / Day (Depending on market demand)		
26.	Type of Land	Govt. Land		
27.	Ultimate of Depth of Mining	3.00 m		
28.	Nearest metalled road from site	3.30Km		
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	1.50 KLD	
		Suppression of dust	12.00 KLD	
		Plantation	4.70 KLD	
		Others (if any)		
		Total	18.20 (18.00 approx KLD)	
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No- NABET/BLA/1821/RA0098 Period of Validity- 31-03-2021		
31.	Any litigation pending against the project or land in any court	No		
32.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No-5676/ Khanj /2020 Date- 12.03.2020		
33.	Details of Lease Area in approved DSR	(Sr. No: 5)		
34.	Proposed CER cost.	3% of total project cost i.e. 2,66,000		
35.	Proposed EMP cost	27.34 Lakhs		
36.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road		
37.	No. of Trees to be Planted	1158 Trees		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.



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7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1 (a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-07

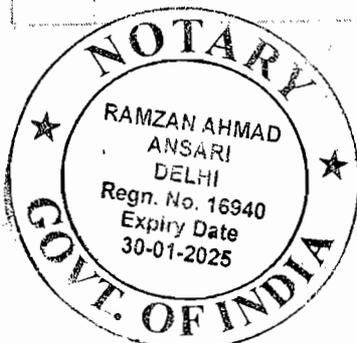
The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure-I to the minutes.

8. Sand Stone (Khanda, Gitti, Boulder) Mine, at Gata No./Araji No.-997mi, Village-Sindhora, Tehsil- Sadar, Mirzapur., Shri Praveen Kumar. Area: 0.80 Ha. File No. 5991/5259/Proposal No. SIA/UP/MIN/58620/2019

A presentation was made by the project proponent along with their consultant M/s Paramarsh servicing Environment and Development. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand stone (Khanda, Gitty, boulders) mine at Gata No. /Araji /Plot No. 997 mi, Village - Sindhora, Tehsil- Sadar, District- Mirzapur, Uttar Pradesh, Lease Area: 0.80 ha. (2.00 acre)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 117/Parya/SEAC/5259/2019 dated 08/06/2020.
3. The public hearing was organized on 18/09/2020. Final EIA report submitted by the project proponent on 26/11/2020.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/58620/2019						
2.	File No. allotted by SEIAA, UP	5991/5259						
3.	Name of Proponent	Shri Praveen Kumar S/o Shri Anil Kumar						
4.	Full correspondence address of proponent and mobile no.	R/o: Mohalla- S.R.23, Golghar Tehsil & District- Varanasi U.P. Mobile no. - 9924553083 E mail ID - praveenstoneuzp@gmail.com						
5.	Name of Project	Environmental Clearance for proposed Sand stone (Khanda, Gitty, boulders) mine at Gata No. /Araji /Plot No. 997 mi, Lease Area: 0.80 ha. (2.00 acre) at Village - Sindhora, Tehsil- Sadar, District- Mirzapur, Uttar Pradesh of Shri Praveen Kumar						
6.	Project Location (Plot, Khasta/Gata No.)	997 mi						
7.	Name of River	Ganga River - 2.50* Km (N) Jargo Dam - 13.55 Km (SE)						
8.	Name of Village	Sindhora						
9.	Tehsil	Sadar						
10.	District	Mirzapur						
11.	Name of Minor Mineral	Building Stone (Sand stone)						
12.	Sanctioned Lease Area (in Ha.)	0.80 ha						
13.	Max. & Min n.R.L. within lease area	Highest: 122.10 mRL Lowest: 106.0 mRL						
14.	Pillar Coordinates (Verified by DMO)	Gata No. /Araji /Plot No. 997 mi, Lease Area: 0.80 ha. (2.00 acre) at Village - Sindhora, Tehsil- Sadar, District- Mirzapur, Uttar Pradesh						
		<table border="1"> <thead> <tr> <th>Pillar No</th> <th>N</th> <th>E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°05'24.87"</td> <td>82°48'34.15"</td> </tr> </tbody> </table>	Pillar No	N	E	A	25°05'24.87"	82°48'34.15"
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ANNEXURE - E

Minutes of 525th SEAC Meeting Dated 30/02/2021

16

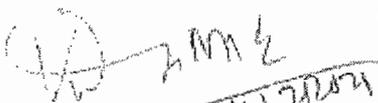
18. Yamuna River Sand/ Bajar/ Boulder Mining at Khand No.-01, Village- Bartha Korsi, Tehsil- Belat, District- Saharanpur, U.P., Shri Deepak Chaudhari, M/s Star Mines, Area 36.00 Ha. के सम्बन्ध में श्री प्रमोद पुत्र श्री रणजीत, 131, ग्राम-वर्सी, टिकरोल, सहरनपुर की विकायत पर विचार-विमर्श। File No. 5989/5653/Proposal No. SIA/UP/MUN/58603/2020

RESOLUTION AGAINST AGENDA NO-18

The committee noted that as per record available in the file it seems that Shri Pramod, S/o Shri Ranjeet, House No. 131, Village-Warsi Tikrol, Saharanpur has sent complaint dated 10/10/2020 (received in Directorate of Environment on 15/10/2020). The point mentioned in this complaint was resolved in public hearing dated 19/10/2020.

Further, Shri Pramod has sent a complaint dated 27/11/2020 (received in Directorate of Environment on 11/12/2020). Wherein, Shri Pramod has repeated same allegation during public hearing meeting. Since, all the points raised in the complaint has already been clarified by District Magistrate, Saharanpur previously. Therefore, there is no merit in entertaining the complaint dated 27/11/2020 of Shri Pramod. Accordingly, the complaint is disposed.

In view of above, the committee recommended to grant the environmental clearance for the project proposal along with general and specific conditions earlier prescribed in 509th SEAC meeting dated 09/12/2020.



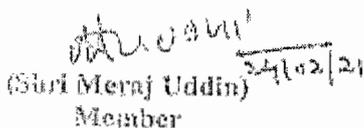
(Dr. Virendra Misra)
Member



(Dr. Pramod Kumar Mishra)
Member



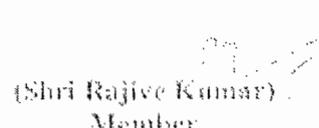
(Dr. Ranjeet Kumar Dalia)
Member



(Shri Meraj Uddin)
Member



(Dr. Ajoy Mandal)
Member



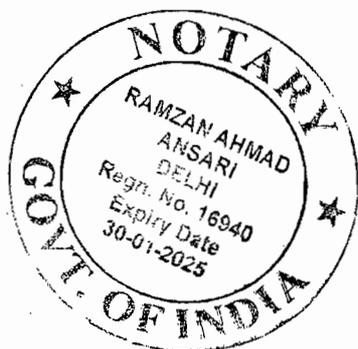
(Shri Rajive Kumar)
Member



(Dr. Sarita Shukla)
Member/Chairperson



(Dr. S.N. Singh)
Chairman



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ANNEXURE - F

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16. Earth (Soil) Excavation at Gata No.-1755 Mi, located at Village- Mawar, Tehsil- Bhognipur, Kanpur Dehat., M/s Siddhi Brick Field, Area: 0.4090 Ha. File No. 5697/Proposal No. SIA/UP/MIN/ 157325/2020

SEIAA agreed with the recommendation of the SEAC that the environmental clearance for the above project proposal is not required as per MoEF&CC, GOI notification S.O. 1224(E) dated 28/03/2020 and Environment, Forest & Climate Change, Section -7, Government of UP G.O. No. 446/81-7-2020-39(parys)/2014 TC-1 dated 01/05/2020 since the ultimate depth of mining is less than 02 m.

17. Sand/Morrum Mining from Ken Riverbed, in Khand No.-03, Gata No.-Part of 100, at Village-Khapatiha, Tehsil-Pailani, Banda. Area: 16.0 ha. File No. 5310/4564/Proposal No. SIA/UP/MIN/48227/2018

SEIAA agreed with the recommendation of the SEAC to grant the environmental clearance in favour of Shri Devesh Mishra, M/s J.S. Enterprises along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

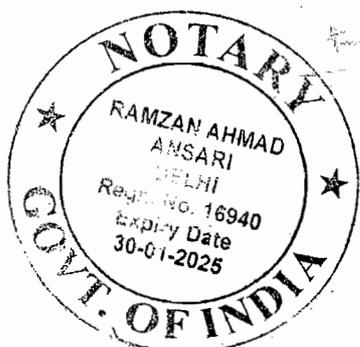
1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

18. Yamuna River Sand/ Bajari/ Boulder Mining at Khand No.-01, Village- Bartha Korsi, Tehsil- Behat, District- Saharanpur, U.P., Shri Deepak Chaudhari, M/s Star Mines, Area 36.00 Ha. के सम्बन्ध में श्री प्रमोद पुत्र श्री रणजीत, 131, ग्राम-दरसी, टिकरोल, सहारनपुर की शिकायत पर विचार-विमर्श। File No. 5989/5653/Proposal No. SIA/UP/MIN/58603/2020

SEIAA agreed with the recommendation of the SEAC that since, all the points raised in Shri Pramod complaint dated 27/11/2020 (received in Directorate of Environment on 11/12/2020) has already been clarified by District Magistrate, Saharanpur previously. Therefore, there is no merit in entertaining the complaint dated 27/11/2020 of Shri Pramod. Accordingly, the complaint is disposed. SEIAA agreed with the recommendation of the SEAC meeting dated 09/12/2020 to grant EC along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.

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3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

With the permission of the Chairman:-

1. Soil Excavation at Gata No.-189,190,191,192,247,200,201,210,231,185, 199, 239, 202, 196, Village-Salawa, Kanth, Moradabad, Shri Vijendra Singh, Area -2.725 ha File No. 6094/Proposal No. SIA/UP/MIN/189556/2020

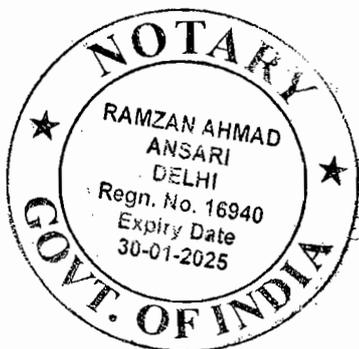
SEIAA noted that the above project was taken in its meeting dated 18.02.2021 in which SEIAA has agreed to grant EC to the project. SEIAA amended the conditions mentioned in the minutes of meeting dated 18.02.2021 as:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

18/03/2021
 (Shri Ashish Tiwari, IFS)
 Member-Secretary
 SEIAA

18/03/2021
 (Dr. (Smt.) Madhu Bhardwaj)
 Member
 SEIAA

18/03/20
 (Prof. Rana Pratap Singh)
 Chairman
 SEIAA



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ANNEXURE - G

Directorate of Environment, U.P.

Vinay Khand - I, Govt. Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docupko@yahoo.com

Website : www.seiaaup.com

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To,

Shri Deepak Chaudhari,
C-3, Hakeekat Nagar, Near Old Tax Sales Office,
Saharanpur, Behat, Saharanpur, U.P- 244701

Ref. No. 243 /Parya/SEIAA/5989-5653/2020

Date: 26 March, 2021

Sub: Environmental Clearance for Proposed Sand/Bajari/Boulder Mining at Gata No.-1, Village- Barthakorsi, Tehsil- Behat, District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha).

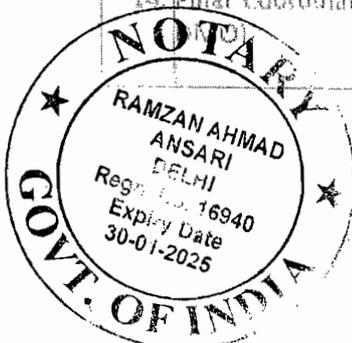
Dear Sir,

Please refer to your application/letter dated 03-05-2020, 29-05-2020, 15-10-2020, 25-11-2020, 04-12-2020, 11-12-2020, 19-02-2021 & 15-01-2021 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 09-12-2020 & 19-02-2021 and SEIAA meeting 10-03-2021.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Bajari/Boulder Mining at Gata No.-1, Village- Barthakorsi, Tehsil- Behat, District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 157/Parya/SEAC/5653/2019 dated 30/06/2020.
3. The public hearing was organized on 19/10/2020. Final EIA report submitted by the project proponent on 25/11/2020.
4. Salient features of the project as submitted by the project proponent:

1.	On-Line Proposal No.	SIA/UP/MIN 58603/2020
2.	File No. allotted by SEIAA, UP	5989/5653
3.	Name of Proponent	M/s Star Mines Partner Sri Deepak Chaudhari
4.	Full correspondence address of proponent and mobile no.	C-33, Hakikat Nagar, Near Old Sales Tax Office Saharanpur
5.	Name of Project	Area-36.00 Ha For Sand/Bajari/Boulder Mining at Gata No.-1, Village- Barthakorsi, Tehsil- Behat, District- Saharanpur, U.P. M/s Star Mines
6.	Project Location (Plot, Khra/Gata No.)	Gata No.-1
7.	Name of Village	Barthakorsi
8.	Tehsil	Behat
9.	District	Saharanpur
10.	Name of River	Yamuna River
11.	Name of Minor Mineral	Sand/Bajari/Boulder
12.	Sanctioned Lease Area (in Ha.)	36.00 Ha.
13.	Max. & Min. mRL within lease area	304.0 mRL in & 297.0 mRL
14.	Pillar Coordinates (Verified by)	
	Point	Latitude Longitude
		30° 14' 09" N 77° 31' 13" E



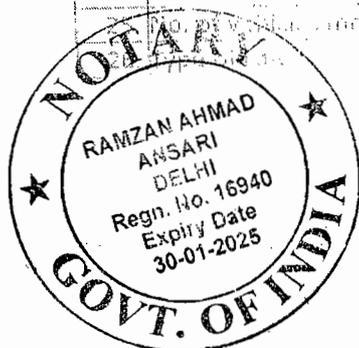
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B	30°14'16.50"N	77°31'24.43"N
C	30°14'13.69"N	77°31'31.19"N
D	30°14'19.59"N	77°31'37.85"N
E	30°14'37.10"N	77°31'40.80"N
F	30°14'39.19"N	77°31'36.25"N
G	30°14'26.08"N	77°31'29.05"N
H	30°14'9.19"N	77°31'2.18"N
Workable Area		
Point	Latitude	Longitude
A	30°14'0.94"N	77°31'13.91"N
B	30°14'16.50"N	77°31'24.43"N
C	30°14'13.69"N	77°31'31.19"N
D	30°14'19.59"N	77°31'37.85"N
E	30°14'37.10"N	77°31'40.80"N
F	30°14'39.19"N	77°31'36.25"N
G	30°14'26.08"N	77°31'29.05"N
G-1	30°14'19.61"N	77°31'24.67"N
G-2	30°14'18.03"N	77°31'18.83"N
G-3	30°14'14.79"N	77°31'13.38"N
G-4	30°14'09.60"N	77°31'8.74"N
H-1	30°14'6.60"N	77°31'5.65"N
Non-Workable Area		
G	30°14'26.08"N	77°31'29.05"N
G-1	30°14'19.61"N	77°31'24.67"N
G-2	30°14'18.03"N	77°31'18.83"N
G-3	30°14'14.79"N	77°31'13.38"N
G-4	30°14'09.60"N	77°31'8.74"N
H-1	30°14'6.60"N	77°31'5.65"N
H	30°14'9.19"N	77°31'2.18"N

15. Total Geological Reserves	12,51,498m ³ /Annum	
16. Total Mineable Reserve	7,67,814m ³ /Annum	
17. Total Proposed Production in LOI	7,56,000m ³ /Annum	
18. Proposed Production /year	Year	Production
	1 st	7,56,000m ³ /Annum
	2 nd	7,56,000m ³ /Annum
	3 rd	7,56,000m ³ /Annum
	4 th	7,56,000m ³ /Annum
	5 th	7,56,000m ³ /Annum
	Total	37,80,000 m ³
19. Sanctioned Period of Mine Lease	5 Years	
20. Production of mine/day	3360m ³ /Day	
21. Method of Mining	Open cast Manual / Semi Mechanized Mining Method	
22. No. of working days	225 Days	
23. Working hours/day	8 Hours	
24. No. of worker	150 Worker	
No. of trucks / day	373 Trucks / Day (Depending on market demand)	



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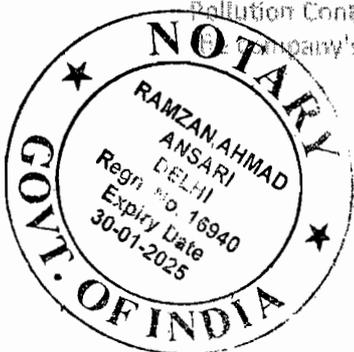
27. Ultimate of Depth of Mining	3.00 m	
28. Nearest metalled road from site	3.30Km	
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	1.50 KLD
	Suppression of dust	12.00 KLD
	Plantation	4.70 KLD
	Others (if any)	
	Total	18.20(18.00 approx KLD)
30. Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.- NABET/EIA/1821/RA0098 Period of Validity- 31-01-2021	
31. Any litigation pending against the project or land in any court	No	
32. Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No-3676/ Khanj /2020 Date 12.03.2020	
33. Details of Lease Area in approved DSR	{Sr. No: 5}	
34. Proposed CER cost	2% of total project cost i.e Rs 2,66,000	
35. Proposed EMP cost	27.34 Lakhs	
36. Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road	
37. No. of Trees to be Planted	1188 Trees	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 09-12-2020 & 19-02-2021 on the above said project, the State Level Environment Impact Assessment Authority meetings held on 10-03-2021 has decided to grant the Environmental Clearance to the title project for collection of 7,56,000m³ /Annum in proposed lease area 36.00 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

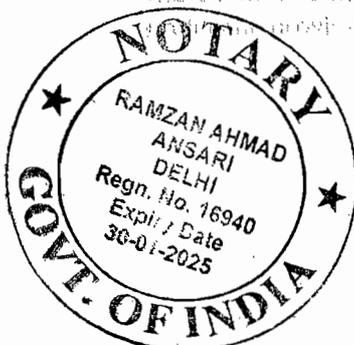
- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
- Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
- Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at website.



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7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Govt, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/326(E)-dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Govt, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Govt, Lucknow and State Pollution Control Board.
19. The Regional Office, MoEF, Govt, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Govt, Lucknow and State Pollution Control Board.
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealment of factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.



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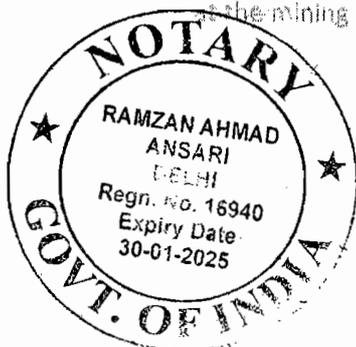
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Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
7. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
8. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
9. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
10. Explosive cannot be stored on the site.
11. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
12. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
13. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
14. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
15. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
16. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow every year.
17. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
18. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
19. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.

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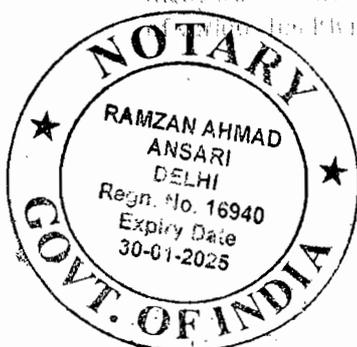


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20. Maintenance of village roads used for transportation of minerals, are to be done by the company regularly at its own expenses. The roads shall be black topped.
21. Rain water harvesting shall be undertaken to recharge the ground water source.
22. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Govt. Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
23. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
25. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nullahs, if any flowing through the Mt. area and silt arrested. De-silting at regular intervals shall be carried out.
26. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
27. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Govt. Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
28. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, Govt. Lucknow and U.P. Pollution Control Board regularly.
29. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
30. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
31. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
32. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of mining on health measures shall be conducted followed by follow up action wherever required.

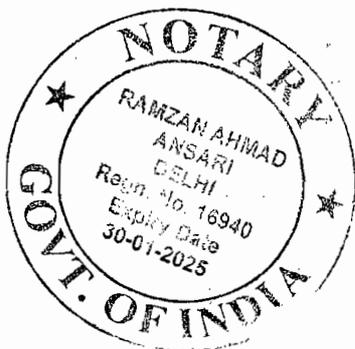


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33. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
34. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
35. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
36. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Govt. Lucknow and U.P. Pollution Control Board on six monthly basis.
37. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
38. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
39. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Govt. Lucknow, Central Pollution Control Board and the State Pollution Control Board.
40. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
41. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
42. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
43. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Govt. Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
44. Project Proponent shall explore the possibility of using solar energy where ever possible.
45. Commitment towards CER has to be followed strictly.
46. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
47. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
48. The blasting will be done only after getting the permission from the Mining Department.



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Notwithstanding to the fact that proposed site is not a part of any no-development zone as required/provided in the Environmental Clearance, in case of violation, this permission shall automatically deemed to be cancelled with effect from date of any dispute on ownership or land use of the proposed site, the clearance shall be immediately deemed to be cancelled.

Any appeal against the E.C. shall lie with the National Green Tribunal, if preferred, within a period of 30 days as per the provision Section 13 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

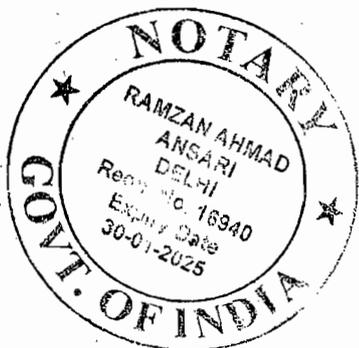
This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1543(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. 243 /Parya/SEIAA/5988-5673/2019 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indra Paryavaran Bhawan, (or Bagh Road, Aliganj), New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-II, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khata, Gomti Nagar, Lucknow.
5. District Magistrate, Saharanpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.



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(Ashish Tiwari)
Member Secretary, SEIAA

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